Regarding UGC Draft Regulations

SUSHRI MAHUA MOITRA (KRISHNANAGAR): Thank you, Sir. I would like to draw your attention to the over-centralised draft regulations of UGC-2025, which are seeking to replace the UGC Regulations of 2018. These are completely anti-Constitutional and anti-federal. There are three things that this draft regulation seeks to do, which we want a roll back on.

One, it has changed the criteria of the Search and Selection Committee of the Vice Chancellors of State-aided Universities. Education is a Concurrent List Subject. So, both the State and the Central Government should work together. There is no nominee of the State Government on the Search and Selection Committee when the State pays completely for the State-run Universities.

Two, for the post of Vice Chancellor, anybody from public policy, public service, administration can now be appointed at the role of the Vice Chancellor. This will severely dilute the academic qualifications and standing of the Vice Chancellor.

Three, if there is a violation, even then there is no representative in the Enquiry Committee of the State Government.

Thank you.